thirty-three minutes past two of the clock,

THE VICE-CHAIRMAN (SHRI V. B. RAJU) in the CHAIR.

RESOLUTION REGARDING SETTING UP OF A CENTRAL CO- ORDINATING AGENCY FOR SPEEDY, **EFFECTIVE PURPOSEFUL** IMPLEMENTA-AND 110N OF THE TWENTY POINT ECO-NOMIC PROGRAMME OF THE PRIME MINISTER.—contd.

THE VICE-CHAIRMAN (SHRI V. B. RAJU). Let us now resume the debate on the Resolution. Shri Viswanatha Menon.

SHRI VISHWANATHA MENON (Ketala): Sir, after six months of emergency, now we are discussing the twenty point pro- arrested and he was beaten up and he was gramme. The Resolution has been brought put in the jail. He moved a petition before forward by my learned friend on the other the honourable High Court of Kerala. The side with bona fide intentions. The emer- Kerala High Court said, "We cannot go gency was declared and at the same time into the matter of detention. But this kind programme was also of maltreatment is this twenty point - declared. But the framers of this twenty happened." So, the Court ordered, or gave point programme had no idea of implement- the directive to the Government to conduct ing it. That is why, after six months, every speaker who spoke before me was complain- the floor of the Court; it was given in the ing that nothing has been implemented.

SHRI KAMESHWAR SINGH, (Bihar): You did not hear the speeches properly.

SHRI VISWANATHA MENON: If you look at the points mentioned in this programme, you will see that almost all these points had been discussed even before independence by the Congress itself. instance, land legislation and excess lands were all discussed. They were only slogans for them.

Sii, at the time of the last general election, benus to be paid to the workers. Who is all over India the slogan of garibi hatao benefited by the previous ordinance. The was given and it has been kept as a slogan Capitalists. Actually, they have not taken for the last five years or so. Now, the slo-, any action against the big monopoly group. gan of this 20-point programme has been Have they taken any action against the big brought. Sir, my humble submission is that monopoly group? the only programme that is being imple- action against the multi-national corporamented in this country is the programme of tions? No: they have not taken any action repression. Even in today's papers you can against these people. But they have token see that the article relating to the funda- action against the working class and they mental rights of the citizens has been sus- have taken action against the people who pended. This is what is happening now, are agitating for democratic rights. Nobody When Shri Sardesai was speaking, he was is there to question this. . .

The House reassembled after lunch at complaining about the happenings all over India. In my own State, where his own comrade is the Chief Minister, the same thing is happening. There was a strike on a particular day in my State by the AITUC. the Chief Minister there is the comrade of Mr. Sardesai. In that there were also AITUC, the workers belonging to the CITU and other trade union organisations and they were arrested Sir, everywhere repression has become the order of the day. Not only that. We cannot even agitate these things in the courts. We cannot say anything about these things. Sir. I would like to quote an example.

One MLA of the Kerala Assembly was very bad, if it has an inquiry. The judgment was not given on chamber. Nobody appeared for the person under detention. When that judgment was delivered in the chamber. When we got a copy of that judgment, the censorship came and we could not even publish that judgment of the Kerala High Court in our daily journal. So, repression has become the order of the day. In the name of smashing the rightist forces, actually the attack is made by the Government on the working class. I was patiently hearing when the INTUC leader, Shri Bhagawati, was speak-Even now it is only a slogan for them, ing the other day here pleading for the Have they taken any

THE VICE-CHAIRMAN (SHRI V. B. | She said that they stand for mixed economentioned during the has already been debate on the President's Address. Now, the subject before us is the 20-point economic programme and you have to speak on that.

SHRI VISWANATHA MENON: Sir, I am speaking about the 20-point programme only. After all. Sir, what is the background of this 20-point programme? I am making only relevant points. What is this 20point economic programme for? It is said that it is for the economic emancipation of the people and for the economic emancipation of the workers the basic thing is that they should have taken action against the multi-national corporations and the big monopoly groups. Have they done it? They have let them off. But they are taking action against the working class and are not giving them their bonus and are point programme cannot be taken out of this context and discussed and it is impossible to do so and if you try to do, you cannot deal with this programme properly. I say this because the slogan of 20-point programme is there only now. But most of the items in that were taken up and agitated by the Opposition during the last 28 years and there is nothing new in this 20point economic programme.

Actually, the framers also did not want it to be implemented. That's why, Sir, when buildings have been constructed, is you yourself were speaking you were comwas complaining about a lot of things, and tributed. others were complaining have no illusion that these points have been ! put in for implementation. This programme is not for implementation. It is only a slosincere in these issues, if the ruling party was sincere in these issues, they would have taken action on the basic points. They have not done so. Even yesterday when the Prime Minister was speaking, I was hearing My humble submission, in the circumwith all attention. What was her reply ? Istances, is that whenever people begin to

RAJU): Mr. Menon, I think this point my. Do you mean that mixed economy is the solution for a poor nation like Indiasaying that we are standing for mixed econormy and we are not going to touch anybody? Even after the declaration of emergency, the next statement that came from the Prime Minister was that there would not be any more nationalization. Are you going to argue that with all these declarations you are going to bring socialism in this country? Actually, in the name of 20-point programme, in the name of emergency, in the name of fighting the right reaction, the fight is put against the democratic forces, left forces and trade unions. My friend, Mr. Sardesai's party may have an illusion that these things some day will do some good to the workers. But my humble submission is that these kinds of illusions the Congress Party has a tradition to create always, and to a certain extenacting against the trade union rights and they were successful also; I am prepared other fundamental rights. So, Sir, this 20- to agree to it. Whenever election comes. some slogan will be put and the people will flock behind that. After the election. the Congress will get majority. And who will get the benefits? Big monopoly groups, multinational corporations, and so on. Sir. even by the latest agreement signed by Mr. Subramaniam in America who is going to be benefited? Is it not giving a clean chit to neocolonialism to get into our own country? Sir, such is the position. Simply saying that excess land has been taken. so many huts have been built, so many going to solve the problem, because even plaining about a lot of things. Mr. Sardesai if excess land is taken it will not be dis-My friend, Mr. Sardesai. about a lot of telling about the Bengal Government say-My humble submission is that I ing that everything has been implemented. If you seriously want to do something for poor and the ordinary man of this country, you can do it by first touching big monogan to catch votes, otherwise if they were poly groups, by touching multi-national corporations. If you are not going to touch all these and simply go on saying, "we are doing this and we are doing that", it will be only a political tamasha in this country.

agitate, whenever they want some trade have extended the life of the Parliament. union rights, there comes an Ordinance or You may extend the life of the Assomething. For instance, in Kerala we semblies. In Kerala also, you have were to conduct a Civil Liberties Con-tended the life of the Assembly ference. We were not given permission, another 6 months. Is this democracy? Comrade Namboodripad went to the High Yesterday, Madam Prime Minister was try-Court with a writ. The writ is pending, ing to teach us what democracy is and all Now, today it has been published in papers that. Is this democracy to crush the oppothat Article 19 has been suspended and sition? There is a terminology in political some other Articles have also been pended. What is then the remedy, Sir 2 we say that, you become angry. Somebody These things have to be agitated.

about the prisoners or detenus who have diracracy. If I say it, you don't like that. been detained. They are not brought be- You are not giving any chance to the oppofore the court. According to law they can- sition to say this in public. Let the public not be brought before the court. No court decide. Let us go to the public. can go into the merits and demerits. But hell rings) Are you prepared to face elecyou are not doing justice even to their tions after March? You are not prepared as family allowance. You are not at all the elections have been postponed. concerned how their families are being fed is what I read in the newspapers from during these days. You want to pressurise Chandigarh. their opinion by starving their families This is what is actually happening. I many of you have gone to jain alongwith us during independence struggle. I want to ask you: Was this the treatment that was just like criminals.

SHRI RANBIR SINGH (Haryana): It Thank you, Sir. is a big lie.

SHRI VISWANATHA MENON: It is You appoint a parliamentary committee to inquire into it Except in Rajasthan, nowhere a single pie has been given as family allowance for the detenues. In Rajasthan also, it was given after the prisoners had gone on hunger strike. this the way you have to treat the opposition? You have got majority. That does not mean that you can crush the minority. You have got majority in the Assemblies and Parliament. But we are prepared to face elections and you are not prepared to face elections. (Time bell rings). You

sus- science. It is called dictatorship. was trying to say that J.P.'s movement was mobocracy. If I may put a word for your Sir, I want to say a few words more democracy, it is not democracy, it is In-You are not paying a single pie to face even your own party elections. Both

> THE VICE-CHAIRMAN (SHRI V. B. RAJU): Your time is over.

SHRI VISHWANATHA MENON: I being meted out to you by the British?, am concluding. I do not want to take any You were being treated properly. Even in more time. I would request that this kind 1964 when we were put in jail, we were of cancelling the fundamental rights must treated better. But now we are being treated be stopped. I request that the prisoners who are in jail, the detenues who are in jail, must be treated like human beings.

> श्री रणवीर सिंह (हरियाणा): मभाध्यक्ष जी, अभी मझ से पहले वक्ता श्री विश्वनाथ मैनन जी ने हमारा ध्यान दिलाया इस बात पर कि 20 सुन्नी कार्यक्रम क्या है। उन्होंने इस बात के ऊपर चर्चा नहीं की कि 20 मुत्री प्रोग्राम कैमे जल्दी से जल्दी कियान्वित किया जा सकता है। हमारे प्रस्तावक महोदय ने जो प्रस्ताव एखा उसमें उन्होंने यह रखा है कि "प्रधानमंत्री के 20 मुत्री प्रोग्राम की प्रभावी ग्रीर उद्देश्यपुर्ण कार्यान्वित के लिए एक केन्द्रीय समन्वय स्रभिकरण की स्थापना करे।" सभाष्ट्यक्ष जी, मैं यह मानता हं कि शायद कोई नई समिति बनाने की आवश्यकता नहीं है। क्योंकि हमारे देश में प्लानिंग कमीशन पहले ही मीजद है। योजना आयोग का काम यही है कि सारे

[श्री रणवीर पिड]

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प्रदेशों के ग्रन्दर जो तरक्की हो रही है उसका समन्वय करे श्रीर यह काम वह बड़ी तंत्री के साथ कर रहा है श्रीर श्रागे भी करता रहेगा, इसमें कोई मदेह नहीं हो सकता है। 20 सूत्री कार्यक्रम क्या है, ग्रीर क्यों लाग किया गया है, यह एक वहन बड़ा प्रश्न है। उप-सभाध्यक्ष जी, ग्राप जानते है कि जब सन 1971 मे चनाव हुए तो विशेधी दल वाली ने यह नारा लगाया था कि इन्दिर। हटास्रो लेकिन हमारी प्रधान मंत्री श्री-मती इन्दिरा गांधी जी ने नारा लगाया था कि गरीबी हटाग्रो । चार माल तक ये लोग प्रधान मुत्री को हटाने की बात कहते रहे श्रीर इन लोगो ने रेल का पहिया जाम करने की कोशिश की । ग्रीप जानते है कि देश की ग्राजादी के भ्रान्दोलन में हम भी नजरबन्द हुए थे। श्रुप्रेजो के राज में हम लोगों को जो मुविधा मिलती थी उससे कही ज्यादा सुविधाएं श्राज जेलो के श्रन्दर मिल रही है। रोहनक जेल के ग्रन्दर बहुत सारे नेतागण मौजूद है। वहां पर टेलीविजन देखने की भी सुविधा है। लेकिन भ्राप जानते है कि देश की तरक्की का नाम श्रीमती इन्दिरा गाधी की तस्वीर है और श्रीमती इन्दिरा गाधी की तस्वीर देखना ग्रौर देश की तरक्की को देखना इनकी ग्राखों को पमन्द नहीं है। इसलिए ये लोग सम-झते है कि कोई सुविधा नहीं है। इसके माथ माथ ग्रगर ग्राप रेडियो मूने तो उसमे देश की तरक्की के माथ श्रीमती इदिरा गाधी का नाम भी जड़ा होता है। रेडियो सुनने में भी इनके कान बहरे हो जाते है। इनकी भ्राखे देखती नही भ्रौर कान सुनते नही। इन चार मालो के अन्दर जब हमने संविधान को वदलने की कोशिश की या गरीबों के हित के लिए कोई बिल पेश किया तो हर चीज को ये लोग चेलेन्ज करने चले गये। इन लोगों ने इस बात की भी कोशिश की कि हमारी प्रधानमंत्री श्रीमती इदिरा गाधी हिन्दुस्तान की गरीबी को हाटाने के लिए जो लड़ाई शुरू करना चाहती थी उसको वह न कर सकें श्रौर जो इमरजेन्सी या श्रापात-काल की घोषणा की गई है और जिसके संबंध में इन लोगो को गिला है, वह भी मैं मानता हूं कि गरीबी हटाने की एक योजना है। इस देश के अन्दर गरोबी हटाने के लिए इतिहास लिखने वाले इस बात को साबित करेगे कि देश की स्थिति को देखने हुए इमरजेन्सी लाग करना श्रावश्यक था ग्रौर जो लोग देश की गरीवी हटाने मे रोड़े बन कर सामने ग्रा रहे थे उनको जैल में रखना बावश्यक था। हमारे जो भाई जेलों के ब्रन्दर भेजे गये

हैं जो कार्यवाई कर रहे थे वे वह देश के हित के लिए नहीं कर रहे थे। देश के हितों के खिलाफ काम कर रहें थे। यह बात श्रव साफ हो चुकी है कि देश की जनता का समर्थन इनकी प्राप्त नहीं है। हमारी तादाद ज्यादा भी हो सकती है और कम भी हो सकती है। जब हम अग्रेजी साम्राज्य के खिलाफ लड़ रहें थे तो हमारे देश के जो भाई जेल में नहीं गरे थे ग्रीर के लोग मत्याग्रह नहीं कर सकते थे। लेकिन उनकी हमदर्वी हमारे माथ थी। हमारे जो राजनैतिक मुखालिफ थे वे भी हमारे माथ थे। ग्राज ये लोग ग्रावाहन करते है कि ग्रभी चुनाव होने चाहिए। हम यह जानने हैं कि ग्रगर ये लोग इस बात का ग्रावाहन पहले करते ती इनको बास्तविक स्थिति का पता चल जाता : हमारे देण की गरीबी को हटाने के लिए चुकि कुछ वक्ट लगना था, इमलिए इस बारे में हमारी योजना भी ग्रामे बलती रही। हमने इसके लिए कोई ज्यादा समय को जात नहीं कही है। जनता ने हमारी प्रधानमंत्री का और काग्रेस दल को पांच साल का समय दिया था '

उन्होंने हमारे साढे 4 माल कुश्तमकुण्या, हान पांव खीचने में, लगा दिए। देश की जो क्षमता दी लोहा पैदा करने की, बिजली पैदा करने की, रेल के श्रंदर मामाने ढोने की, सीमेन्ट बनाने की, उन सब को इन्होंने पीछे खीचा, श्रौर सब मजदूरों की दहाई देते हैं। मजदुरों के साथ हमको भी हमदर्दी है और जो मजदुरों के साथ हमदर्दी रखता है वह यह चाहेगा कि देश के स्रदर पैदावार बढ़े क्योंकि देश की पैदावार बहेगी तभी मजदूर को कुछ मिलेगा। लेकिन इन्होने वो वेश की पैदावार खत्म करने की कोशिश की ग्रीट आज फर्ना-न्डेस का भी मुझे याद है--मेनन साहब भूल 📨 विके-1974 में मेनन साहब के करीब उठते हुए डाउ क्रिक यन ने कहा था इस मदन में फिर दौबारा हम नही कैठेंगे । मेनन माहब, ग्रापका चैलेन्ज हग्रा, साल डेढ माल बीत गए, यह मदन बैठा हुआ है, यह सदन की कार्यनाही शानि से चलती है, स्रापकी पूरी कोशिशों के वाजजूद हम ग्रागे वड रहे है।

उपसभाध्यक्ष जी, ये कहते हैं कि श्रभी छ महाने में यही नहीं बताया कि कीन कमेटी (सिमिनि) बने। तो जैमा मैंने कहा, सिमिनि बनाने की श्रावश्यकता नहीं है श्रौर श्रभी कल परमो हमें, मारे सदन के मेम्बरों को, जो कागज दिया है उमसे यह मावित होता है कि कोयले की पैदाबार 1974 में 56,690 हंजार टन थो श्रौर

वह 11.6 परमेन्ट बढ़ कर 63.214 हजार दन हुई; इसी तरह से पेटोलियम की पैदाबार जो 5,022 हजार टन थी वह 5,570 हजार टन हुई, जो 10 परसेन्ट बढ़ी: सोर नाबा जिसकी पैदाबार 6 4 हजार दन थी आज वह 12.9 हजार टन है, जो 101.6 परसेन्ट बढ़ी, ग्रीर ग्रस्यमिनियम की पैदावार 81 हजार टन मे 115 हजार टन हुई जो पिछले साल के मकाबले मे 42 परनेन्ट अधिक है। इसी तरह से फौलाद-लोहे की पैदाबार 3114 हजार टन थी, उसके मकाबले मे 3625 हजार टन हुई जा 16 4 परसेन्ट ग्रधिक है भ्रौर लेड की 2 6 हजार टन थी, भ्रव 3, 3 हजार टन है, जो 26 9 फी मदी ज्यादा है। इसी तरह से सीमेंट है, बिजर्ला है। ग्राप जानते हैं कि 1974 के ग्रदर ग्रौर 1975 के पहले छ महीनों में इस सदन के सदस्यों को भी राइट नहीं मिलता था, इस सदन के सदस्यों की रेजर के 🖅 ब्लेड नहीं सिलता था. देश के ग्रदर सीमेट नहीं मिलती थी. लोहा नहीं मिलता था. ब्लैक मे भी नहीं मिलता था, किसी शीमत में नहीं मिलता था, कपड़ा नहीं मिलता था और ग्राज यह 20-मुदी कार्यक्रम की योजना की करामात है नेनन साहब, कि हर चीज ग्राज श्रापके पीछे हम बाध सकते है। 3 p.m.

श्रापकी पार्टी सी० पी० एम० जितना स्रनाज उठाना चाहती है उतना हम ग्राज दे मकते है। ग्राज ग्रनाज की कोई पर्मा नहीं है। सीमेट की कोई कमी नहीं. बिजली की कोई कमी नहीं । क्यो नहीं है: वह इसलिए कि हमारे जा विरोधी पार्टी के भाई लोग थे, वे मजदुरो को बहुकान थे और काम पर जाने से रोकने थे। अब हालत यह है आज वे उन्हें काम पर जाने से रोक नहीं मकते हैं। यही आपको याज गिला है कि जिन लोगो को आप काम पर जाने से रोक देते थे उनको अब नहीं रोक मकेंगे। यही भ्रापतकालीन स्थिति है।

इस सदन के ऋत्वर हम ने देखा था कि जब थी कृष्ण-कान्त इधर बैठने थे ग्रौर बौलते थे, तो बोलने समय सभापति या उप-सभापति की तरफ नहीं देखते थे बल्कि उधर प्रेस की तरफ टेढा देखते थे। इसी तरह से मैथय क्रियन साहब जब सदन में बोलते थे तो सभापति या उप-सभापति की तरफ देखकर नहीं बोलते थे बल्क प्रेस की तरफ देखते थे। इसी तरह से जितने भी हमारे ऐसे भाई थे जो देश में इस तरह की फिजा पैदा करना चाहते थे जिससे देश की पैदावार घट जाय, वे मजदूरों को बहकाते थे। ये ही सारे भाई ग्रौर पार्टिया मिलकर

i - d timmi mi करनाल गई। इन लोगों ने हरियाणा में करनाल में किसानों को कहा कि आप लोग और पजाब के लोग गेर पैदा करते हो, लेकिन ग्राप लोगो को गेह के उचित दाम नहीं मिलते। जब ये भाई लोग दिल्ली में आते हैं तो फिर महगाई की बात करते है।

LAKSHMANAN SHRI G. (Tamil Nadu): If he talks very loud, we cannot get the translation. This is my humble re-

श्री रणवीर सिंह अगर मेरी अवाज मोटी है और ट्रान्मलेशन नहीं हो रहा है तो यह बात समझ में नहीं ग्राती है। हा, ग्रगर मेरी स्पीट ज्यादा ह ग्रीर आपको टान्सलेशन समझ में नहीं ग्रा रहा है. तो यह बात समझ में श्रासकती है ग्रीर में श्रागे कम रफतार से बोल गा।

इस समय मै ज्यादा तेजी या जोर से नहीं कहगा। जैसा मेने शरु में कहा था कि हमारे ये भाई कहते हैं कि कांग्रेस ने यह 20 सूत्री तमाणा किया है । 'लेकिन मैं ग्रपने भाईयों से कहना चाहताह कि वे जो तमाशा करना चाहते थे वे ग्रब नहीं कर मकेंगे ग्रीर इस तरह की कोई बात ग्रापातकालीन स्थिति में नही की जा सकती है।

यह कहते हे कि हम ग्रापातकालीन स्थिति मे कोई खास बात नहीं कर रहे है। हमारे भाई पहिले लोगों को बहकाने थे, उनकी काम मे जाने में रोकने थे ग्रौर ये सब बात पहिले रेडियो. टैलीविजन और अखबारों में आदी थीं । लेकिन ग्रव हमारे भाई लोगो की कोई खबर नहीं ग्रा रही है ग्रौर न ही कोई खबर ग्रखबारों में इस तरह की छापी जाती है। हमारे देश ने इस बीच काफी तरक्की कर ली है ग्रीर हमारे भाईयों को वह नजर नहीं स्नाता है। हमारे विरोधी दल के भाईयों को यह गिला है कि ग्राज उनकी बात नहीं सूनी जा रही है। लेकिन मैं यह कहना चाहता हुं कि हर एक पंचायती राज्य मे ग्रपने-श्रपने सुझाव देकर इकट्टा मिलकर समस्यास्रो का हल किया जा सकता है ग्रीर पनको कार्यान्वित किया जा सकता है।

उप-सभाध्यक्ष महोदय, 1966 में हमारी प्रधान मत्री जी इस देश की प्रधान मंत्री बनी थी। चाहे सरकारी कपनियां हो, चाहे सरकारी फाइनेस इंस्टीट्यशन्म हों, चाहे दूसरी कंपनियां हों चाहे डिफोन्स सर्विसेज इवैस्टमेट से सम्बन्ध इा ग्रीर चाहे [श्री रणवीर सिंह]

इंबैस्टमेंट फाइनेंस से सम्बन्ध रखता हो या खेती की तरक्की से सम्बन्ध रखता हो, इन सबके भ्रन्दर हिन्दुस्तान में 6584.65 करोड़ रुपया लगा हुम्रा था । 1975-76 में यानी इम साल तक इस मद में 16203.57 करोड़ रुपया लगाया जा चुका है।

इसी तरह से, उपसभापित जी, इस देश के श्रन्दर बिजली से पहले चलने वाले पम्पों की तादाद दस लाख थी । ग्रब प्रधान मंत्री के जमाने में 25 लाख हुई, लेकिन हिन्दुस्तान के लोगों का हीसला तोड़ने के लिए मली गली, कुचे-कुचे के भ्रन्दर कहा गया कि हिन्दुस्तान में कुछ नही होता, हिन्दुस्तान की तरक्की नही हो रही है। तो ये जो हौसला तोइने वाली बातें हैं वे तो देश के दृण्मन ही किया करते हैं। भ्राज हथियार की लड़ाई इतनी तेज नहीं है, हथियार से श्रादमी नहीं मारे जाते, हौसला तोड़ कर हराया जाता है। डूमने पाकिस्तान की फौज को मार कर नहीं हराया, उनका हौसला तोड़कर 90 हजार फौजियों को कैद किया था । ये हमको कहते हैं कि हम बड़ी-बही विदेशी कम्पनियों का रपया यहां मंगा कर इस देश को गलाम बनाना चाहते है। बीस-सूत्री प्रोग्राम ग्राधिक ग्राजादी की लड़ाई के लिए शुरू किया गया है ग्रीर गरीब भाईयों को 70 लाख मकान बनाने की जगहे दी गई हैं जिनके पास मकान नहीं थे । पजाब, जिस प्रदेश से मैं पहले घाता था, मै 1954 में जमीन बांटने किसानो ने जमीन दी लेकिन सरकारी महकमों ने 21 वर्षों तक उसको बांटने नहीं दिया भौर वह भव चन्द महीनो में बटी है। इसी तरह से जो भाई बेगार लेते थे वे भ्रब बेगार नहीं ले सकेंगे। हां, यह बात जरूर है कि कुछ भाई हैं जो बीस-सूत्री प्रोग्राम को कार्यान्वित करने के नाम पर उल्टी गाडी चलाना चाहते हैं ऐसे सरकारी भफसर या जो ऐसे भाई हैं उन से बचना चाहिए

(Time Bell rings)

उपसभाध्यक्ष (श्री बी०बी० राजू) : हल के मृताबिक 15 मिनट है, 17 मिनट हो गए।

श्री रणबीर सिंह: दो मिनट में खत्म कर दूंगा। भाव तभी गिरेगे जब किसान पैदावार बढ़ा सकेंगे। मुद्रास्फीति की बान की जानी है। यह पता नही किसके लिए है। कपास पैदा करते हैं। पिछले साल की कपास का पैसा आज तक नहीं मिला । गन्ना पैदा करते हैं, गन्ने की कीमत नहीं मिली, दूसरी चोजें पैदा करते हैं, उनकी कीमत नहीं मिलती । गन्ने का भाव 14 साहे 14 दपए की विवन्टल पिछले साल मिली थी लेकिन ग्राज 11 रुपए देने का प्रस्ताव है। जो भाई बीस-सूती प्रोग्राम के नाम से किसान - विरोधी बात करते है उनसे बचना चाहिए । ये बहे पढे-लिखे हो सकते हैं, बड़े विशेषज्ञ हो सकते हैं, लेकिन ये हिन्द्स्तान की नन्ज को नहीं समझते हैं । हिन्दुस्तान की नब्ज समझ कर बीमारी समझनी होगी श्रीर बीमारी समझ कर उसके लिए योजना बनानी होगी । तो मैं गजराल साहब से प्रार्थना करता हं कि किसान को जितना रुपया ग्राप देंगे वह छिपायेगा नहीं, वह चोरी नहीं करेगा, चोरी से जायदाद नहीं बनायेगा, वह हिन्द्स्तान के लिए उत्पादन करेगा।

बिजली पैदा करने की बात है। उपसभाध्यक्ष महोदय हमारे यहां पानीपत में थर्मल प्लान्ट लगना है, जितना रुपया चाहिए वह नही मिलता । पंडित जवाहरलाल नेहरू नहर की योजना है उस पर जितना रुपया साल में खर्च कर सकते हैं वह नहीं मिलता । तो मुद्रास्फीति कहां जाती है हमें नहीं मालुम । तनखादारों की तनस्वाह या भत्ता पांच महीने के बाद दें तो झगड़ा उठता है। श्रीर जिस से देश की पैदावार बढ़ती है, मुद्रा-स्फीति के नाम से उन पर रोक लगाना यह इस योजना भौर बीस-सूत्री प्रोग्राम के विरुद्ध है। इस लिये मैं गुजराल साहब से प्रार्थना करता ह कि खेती की पैदावार बढाने के लिये, विजली की पैदावार बढ़ाने के लिये वे अपने खजाने का मुंह खोल दे । जितना रुपया जो प्रदेश भी खर्च कर सकता है वह उसे करने दें। भ्रगर बाढ़ का पानी इस्तेमाल करने के लिये कोई प्रदेश पैसा मांगे तो वह उस को दें। यही मेरा ग्राखिरी निवेदन

SHRI U. K. LAKSHMANA GOWDA (Karnataka): Mr. Vice-Chairman, Sir, I am very happy my friend Mr. Nagaraja Murthy has brought in this Resolution here

cussion with regard to 20-point programme mentation of all this programme. And to and the coordination of it within the whole add to it, to my surprise, my friend Shri country. Sir, it is very commendable that Ranbir Singh who generally confined himhe as a member of the ruling party has self mainly to agriculture, he also went on . brought in the subject but while moving to say that the opposition came in the way the subject he also stuck to the same posi- of abolition of poverty. This is the bigtion of bringing into the chorus emergency. It was not necessary because the last so many years. Anyway, Sir, he what he tried to establish when he started made out a case for perpetual emergency, moving the Resolution was that but for the that if it is there everything will be all emergency any of these programmes could right. not have been brought up. He also brought in so many small excuses for the Congress | Government which has been in this country point programme and many people who are for the last 27 years for not having brought in the Opposition, representatives of many in all these progressive changes.

which I fully support and I am very happy | Minister had said that these 20 points could to take part in the discussions with regard be a national programme. I am happy that to that, but since he prefaced his speech nobody has opposed this programme. So. with regard to emergency to do this, I as Mr. Ranbir Singh I am also an agriculwould like to ask here, was it necessary turist. Of course, I have other plantation for emergency to be brought in to bring interest which is also part of agriculture. in this item No. 12, i.e. raising the income- (Interruptions). Mr. Schamnad, why do tax exemption limit from Rs. 6000 to you try to separate it? With regard to Rs. 8000? (Interruptions). You listen to increasing the agricultural production, I fulme for one minute. In this very House, ly share his ideas. Now the crops this year everytime the Finance Bill has come in for have been better not because of inputs and discussion, members from both sides, in other things but because of the weather cluding Mr. Ranbir Singh, have said that conditions. The prices of fertilizers and the limit should be raised from Rs. 6,000 pesticides which went up by about 300 per to Rs. 10,000, but nothing was done. As cent during the last two years have margisoon as emergency was promulgated in the month of June, this was the first practical implementation of one of the points of the 20-point programme. What about the other points? And I would like to mention in passing, was it necessary that emergency should be here to have revision of agricultural wages under the Minimum Wages Act? Every State has a minimum wage legislation. Every three years that has to be revised and many states have done so. I am only trying to make out that my friend need not have gone into the chorus and blamed every one of us, that comes to Rs. 80,000), the loan from the none of these things could be implemented land development bank is available at 10 because either Shri Viswanatha Menon was per cent interest. The loan rate of interest there or some other opposition party was is so heavy that very few agriculturists can

today which concerns itself with the dis- there, that they came in the way of impleabout gest joke I have heard in this House for

Apart from that, I fully support this 20of whom are under detention, have said that that is a national programme. Even Mr. Goray went on to say that Shri Jaya-Before I go into the 20-point programme prakash Narayan in his letter to the Prime nally decreased. Where subsidies have been provided for the agricultural sector, subsidy element, according to me, is very That is one point I would like to low. bring to the notice of my friend Mr. Gujral in the Planning Commission, that should bestow a little more attention to see that a higher subsidy will be available with regard to the supply of fertilizers. Now, we were talking about mechanising agriculture and other things. To the tiller, let alone the tractor which costs Rs. 65,000 (along with equipment and other things it

[Shri U. K. Lakshmana Gowda] afford it. If you take a tiller, it costs menting the land reforms, nobody looked Rs. 20,000. I am told there is even Cus- into the question of the economic holdings toms and Excise duty on these items. If when the ceilings were fixed. But that is you want to mechanise agriculture, these a different matter. I have spoken about must be available to the agriculturists at it in the previous session. lower prices.

Then take the question of supply of electithe agricultural price fixation? tricity. On paper it is stated that in such and such State every village is electrified. In my State there are a large of electrical units, but in actual working, supply of current for pumps and other things as so costly. And also the tariff with regard to the irrigation pumps should be reviewed it is very necessary that you go into that question and see that sufficient inputs and all these means are made available to the agriculturists so that proper agricultural production is maintained.

Even if this year we are expecting agrilacency. Even previously when we know what happened subsequently. more failures of monsoon might bring in famine conditions. We must be undergorund water resources are found irri-figures that are collected by the tehsildars. gation facilities are improved inputs made evailable at very reasonable prices so then the State In view of the fact that many of the units under cultivation, and all that. There is an after the land legislations have become un-relement of doubt or exaggeration in it. economic units, unless additional inputs are made available to them, they would not be able to produce enough. There has been such fragmentation in this country already by the normal divisions in the Hindu joint family---partition took place for income-tax holder and make it an economic unit instead and so many other purposes. If my friend Mr. Gujral makes a study of it, he will fourth of an acre because according to the see to what extent uneconomic holdings legislations in the different States, the land have increased in this country, particularly is to the landless. For all other things a in dry areas. And how we have to pre- man has to have some qualifications. But vent it. (Interruption.) That is my point, for land, the only qualification is to be

Unfortunately, in our erthusiasm for imple-

AN HON'BLF MEMBER: What about

SHRI U K. LAKSHMANA GOWDA: That is another point. Even today nobody goes into the question of cost of production of these items. Half a dozan Chief Ministers sit and decide the price. Somebody says Rs. 85, another says Rs. 75, and then some via media is found, but no cost of production study is made. That is a matter which the Planning Commission should take up in earnestness.

Then I will come to certain other matters cultural production to the tune of 115 mil-1with regard to speedier implementation and lion tonnes, there is no room for comp-distribution of surplus land. Sir, every State had is unhappy with this state of affairs. My good crop, we have said that next year we friend Mr. Sardesai said that certain steps will be able to export food grains, but we have already been taken for distribution A of surplus land. Sir, I do not rely so much United Nations expert has said that India on the statistics which are provided to the being largely an arid country, one or two government, Mr Vice-Chairman, Sir, as you again have also been in the Government Andhra Pradesh, you know how statistics are prepared for that. We must see that more collected. The Revenue Inspectors send some are These come to the District Collector and Then you get the whole that agricultural production is maintained, position, how much land has been brought

> What I am trying to put forward here is, during the distribution of the surplus land, it is better to distribute it to an uneconomic of distributing it as half an acre and one

A Britain ... raids

given that he has to be a landless person. surplus land taken from somebody and if it is to be distributed to five people at the rate of one acre each, you will create five one-acre uneconomic holdings. But if preference is given to one who is already an uneconomic holder, he becomes an economic holder in the area and it will definitely improve the set-up and the economy of the village. This point I have made earlier, and I would like this to be looked into. Of course, for propaganda purposes, for electioneering purposes and others, the distribution of land to the landless will be better. But in the genuine interest of improving the economy of the village it is better to make the uneconomic holdings into economic holdings rather than create more uneconomic holdings. If the population is more in the rural areas, it should be siphoned off into other productive purposes, and not making them live at perpetually a subsistence level.

Then I come to the question of bonded labour. It is surprising even after 27 years of Independence, we still bended labour. I do not know in what manrer it exists. I am told that it exists in many places. This legislation is welcome. But one has to be very careful in implementing this because as the Mover of the Resolution has said, many malpractices have taken place. So, there is harassment to a person saying that you have got bonded labour. And the labourer is also harassed; the employer is atso harassed. And in the bargain the labourer will never get any other alternative employment. So, when this bonded labout is abolished and when these people are made free, other avenues of employment muts be made available to them, and it must be seen by the authorities that the labourer is absorbed in some other avocauon. Otherwise, it will mean a great hardship for him. I never say that this bonded labour should continue; it should have gone long ago. It is good that a legislation is there. But the implementation should be on that line.

Then about the liquidation of rural in-What happens ? If there are five acres of achiedness, this is sought to be done by legislation. Merely passing a legislation does not help. We should see that the measure really benefits the people. If we say that a person who lends money to a person below a certain income, will not get it back, he will never lend. What will happen to the people. Where will that man get money from ? What is the alternative means provided? If you go to the bank, they want security. In most of the villages you will not have such facilities. The banker will ask for surety. Let me give an example, Take an uneconomic holder. What does he do? From the local shops he goes on borrowing, goes on getting whatever daily consumer goods he needs for a whole year. At the end of the year he clears up that account by giving his produce. So, now if the shopkeeper is barred from advancing the person money or giving goods, what is the other facility which is available? So, it is very necessary that a certain particular infrastructure is built so that when a private money-lender is barred from lending money, he must be in a position to get money from other institutions, from either a cooperative society or a bank. Otherwise, the purpose will not materialise. People will say it has been abolished but in actual practice, you will not find it. (Time-bell rings.) I have taken only 10 minutes.

> THE VICE-CHAIRMAN (SHRI V. B. RAJU): You have taken 15 minutes. The clock is correct.

> SHRI U. K. LAKSHMANA GOWDA: I would request you to give me a few more minutes.

Then there is socialisation of urban land and urbanisable land. Let me hope this will see the light of day because as I have said earlier this ceiling on urban property has been biggest joke of the 20th century. Because there was a ceiling on agricultural land and agriculturists like, Mr. Ranbir Singh protested, they said, "All right, there will be a ceiling on

[Shri U. K. Lakshmana Gowda] property". It was a ceiling on urban property to start with. Then discussions took place. I know the persuasive power of the urban people with the powers that he is more than ours. So 'urban property' is dropped and 'urban land' is introduced. Let me hope it comes in some way to help the growth of the economy and make space available for poorer people to build houses in urban areas. Otherwise, if there was any serious idea that big houses should be taken away-this has been talked of for the last six years—buildings worth Rs. 5 lakhs, Rs. 10 lakhs and Rs. 20 lakhs are continuing to come up, and even Ministers go to open them. If there is a hotel on a Rs. 5 lakh building, Ministers go to open it. This ceiling on urban property has come to that stage! And now it has come as 'ceiling on urban land'. Let me say that I would speak about it only when it comes as a Bill. Let me hope that it will bring some benefit to the poorer sections.

(Time bell rings.)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): All points you cannot cover.

SHRI U. K, LAKSHMANA GOWDA: Again I would like to say that I am fully for the implementation of this programme.

conclude, my friend Nagaraja Murthy has suggested that a coordination committee is necessary. I think I am inclined to agree with him even though my friend, Mr. Ranbir Singh, said that the Planning Commission could do the job. I know the Planning Commission is there and that it has connection with the State Development Councils as well. But I do not know whether the Planning Commission has any such committees now constituted to review the progress of the implementation of this 20-point programme. For that, I think a co-ordination committee should be appointed in addition to these smaller rural committees which you yourself mentioned while speaking on the subject, to see that the actual implementation takes place at

co-ordinated at the centre and from State to State, and also to see that exaggerated statistics are not just provided for circulation but actual implementation place. I think it is very necessary and 1 fully support the Resolution.

SHRI B. RACHAIAH (Karnataka): Mr. Vice-Chairman, Sir, I thank you for calling n.e to speak on the Resolution moved by Mr. Nagaraja Murthy. The Resolution urges upon the Government to constitute a coordination committee, particularly Central level and at the State and district levels. To this question, an answer has been partially given by Mr. Ranbir Singh, who has experience of handling the administration in a State Sir, from my little knowledge I also know that in the Planning Commistion, they have got a review committee, they have a steering committee and task force committees are there. They do the job of reviewing how progress has been made. But here the words used are "for speedy implementation". That means, he wants the close association of the officials, particularly the MPs and the MLAs and MLCs at the State level. Most or the States have also constituted some committees at the State level. Even at the Central level, the Prime Minister, who is heading the Planning Commission and uso the administration, has got some coordination committee at the ministerial level. If Mr. Nagaraja Murthy's argument is that the MPs have to be associated, 1 mink it is for the Government to see that such of the MPs who have an intimate knowledge of the rural areas are associated with such a co-ordination committee.

Apart from that, one other objection taised by some of the hon. Members of the opposition who participated in this debate was why emergency alone has been made use of for bringing this twenty point programme for implementation. If you look into the history of this nation or any other nation, you will see that it is only during crises the poorer section get something from the administration. Similarly, the village level and the whole thing is the present situation has accelerated this

opportunity to thank the Prime Minister all the unutilised water can be stored and and the Government for having come for- utilised. ward with this package of programmes for the uplift of the poor sections of our society. Even these programmes are met with lot of difficulties. Though many in the opposition outwardly pose themselves as supporters of this programme, inwardly I have heard them speaking against some of these on the ground that they take away some of their privileges and rights. So they are not wholeheartedly supporting the programme. Therefore I, request the Government to go ahead with the programme with firmness.

So far as bringing down the prices is concerned, naturally it depends on the internal production. This year has favourable to us and we had timely and very favourable year and the prices are comadequate rains and we have about 114 mil-jing down. But, so far as the agricultural lion tonnes of foodgrains in the kharif season. We should not be complacent about for them. On the one hand, we want to this because every alternate year we have help the laboureres in the field and factories drought conditions in one part or other of and, on the other hand, we want the prices the country. This year also we had heavy also come down. In order to see that profloods in some parts of the country caus-duction goes on unhindered, we have to ing considerable loss. Vast areas have to give some incentives also to the farmer depend on rains and only very few areas who produces our foodgrains against the are covered under irrigation facilities. Ir- vagaries of nature. Therefore, the procurerigation projects are not being executed ment prices is not the support price and it speedily because of inter-State water dis-should be a little above that. When the putes arising out of rivers which run bet- prices are falling down, why should the ween States. Now Government has though! farmer alone contribute to higher producof constituting a National Council for tion? There are other commodities, essenpreparing plans for utilising those projects, tial commodities, which the farmer and the I would urge that Government should give rural people require like kerosene oil, cloth top priority to these projects. If only after and such other things. But they are independence our national leaders had con-supplied to the farmers at cheaper rates. centrated on chemical fertiliser factories and So, attempts have to be made to see that irrigation projects instead of starting huge these essential commodities also are made steel mills and other factories which con- available to the population at cheaper rates. sumed most of our wealth, I think by this Nearly eighty percent of the rural populatime we would have been a surplus country tion is suffering for want of these essential or roodgrains and would have even exported commodities and they have to pay a higher foodgrains. I would, therefore, appeal to price for these commodities. the Government to complete all our irrigal unless the Government makes efforts to tion projects, be it the Nagarjunasagar pro- provide these essential ject or Cauvery project or Narmada or any cheaper and reasonable prices, the Governother project and to start more and more ment cannot legitimately ask the farmers to fertiliser factories. More and more funds give foodgrains at cheaper rates.

programme and for that alone I take this have to be allotted to these projects so that

Sir, our concentration has been mostly on providing irrigation facilities in the areas which have got irrigation facilities. New seeds have been evolved of paddy and wheat and researches have been conducted well and I congratulate the people engaged in these researches. But, so far as the question of dry farming is concerned, good efforts have not been made at all. Unless we set apart and earmark a considerable amount for dry farming purposes and for research, I do not think we would be able to cope with the vast areas of this country come under the plough.

Sir, I was speaking yesterday about the been agricultural production. We have got a people are concerned, it is really alarming commodities

[Shri B. Rachaiah]

Sir, my friend, Shri Lakshmana Gowda, mentioned about fertilizers. The cost of fertilizers was raised last year by 80 per But the recent reduction was only 20 per cent. Again, if you want to import some machinery from other countries like tractors and power tillers, we have to pay 54 per cent customs duty. Sir, after the land reforms have been started, we do not have many more big landlords. There are people who are holding only less than 10 acres of irrigated land and they would require this machinery for the deve-Iopment of agriculture. Moreover, agricultural labour also will not be cheaper hereafter. Therefore, these things will have to be looked into by the Government when they think of production. Unless these inputs are given, we will not be able to achieve our targets and we will again depend upon other countries for imports.

Sir, with regard to land ceiling, I would like to mention one thing. As you are aware. I was in charge of land records in the Karnataka Government. The updating of these land records has been delayed almost in every State and these States have not been able to update these land records Therefore, most of the disputes till now. are only due to the records not being up-to-A directive has to be sent to all the State Governments to see that the land records are updated and are brought up-todate. and the water of

Then, Sir, with regard to the distribution of surplus lands and the distribution of sites, each State has been trying its best to see that surplus land is distributed and for this purpose committees are being appointed. Landless people are getting house sites also. But the only suggestion made by my honourable friend was that the sites which are being distributed are not suitable for construction of houses. So, these people should be given sites which do not involve a heavy expenditure since the people are given only five hundred rupees or so for the construction of houses. Sir, I fully agree with him and I request him also to associate himself in his own district to see will a worker feel his duty towards the in-

that the big landlords whose lands are proposed for giving-house-sites part with these. . .

(Time bell rings.)

Sir, I am a little slow. One more point that I want to stress is that the Government should see that workers are associated with management. If a worker is associated with the management by nomination in the management, that does not mean that the worker is associated with the industry. I have a feeling, Sir, that unless the worker is made a shareholder in the company or the industry, he cannot equally fight with the management. If one paisa contribution is taken from each worker every month out of his earning, then in course of years he will really become a shareholder in that particular industry or company and that money will be available for further development or for expansion of the industry. If such a stand is taken we will find that many of the workers will also have satisfaction that the company or industry or the factory belongs to him and he will not allow any excess expenditure or wasteful expenditure or any such thing.

Then I have to make one more suggestion so far as voluntary disclosures are concerned. I feel, Sir, that there is a large amount of money still concealed and wealth has not been disclosed. Sir, people may not agree with my views at this moment. If all the people are allowed to invest their concealed money, without being questioned as to wherefrom the money has come, then, I think we will be getting such money converted into white money. . .

(Time bell rings.)

Sir, last time when I was speaking, I had suggested that 8.4 per cent bonus, the industry whether makes profit or was not in the interest of the industry and in the interest workers also. Therefore, it has to be reduced. If the industry were to make profits, I have no objection if 20 per cent of these profits goes to workers. Then alone dustry. Such an atmosphere is very essen- that he does not get sufficient return and tial, and also there will be no need for even wage of bare subsistence. The third nationalization of any monopoly houses. . . . (Interruption). I have done it in my ed. Therefore, we have to deal with these own humble way in the agricultural indus-three categories of people. So far as the

Therefore, Sir, this Resolution has been brought by my friend, Mr. Nagaraja Murthy, with a good intention of focussing the attention of the Government for speedy implementation of this programme bringing about a social change and economic change speedily.

K SHRI N. H. KUMBHARE (Maha rastra): Sir, I rose to support the Resolution suggesting that there should be a central coordinating agency for speedy, effective and purposeful implementation of the 20-point economic programme of the Prime Minister.

After the declaration of the Twenty Point Programme, the poor in the country feel that something substantial is coming in a big way. The poor of the country have an impression that now some substantial steps will be taken to give them some relief in some way. After the announcement of this Twenty Point Programme, I think there can be no doubt that the need of the day is to secure its effective implementation Therefore, the prime need is to set up a machinery by which it will be possible to see that the Twenty Point Programme is and faithfully implemented. As I said, Sir, the poor do carry the impression that they will get some relief in some way. No doubt, about 30 or 35 per cent people in the country live below the poverty They do not get even a bare subsistence. They do not get even one square meal a day. Therefore, it is necessary to locate and identify the areas of proverty.

According to me, there are three categories of persons who suffer on account of abject poverty. The first category is the marginal farmer. Even if he works hard, he does not get sufficient return from the land. if he works hard, his wages are so low that unless you give a need-based wage.

category is the worker who is unemploymarginal or the small farmer is concerned, the time has come when we must give him substantial help. In this connection, I have to make a suggestion. Unless we provide them with some sort of irrigation facilities, their condition cannot improve. If a farmer has no well, the well should be dug at the cost of the Government. Therefore, my suggestion is that all the money that is recovered from the black-marketeers, tax-evaders, smugglers and hoarders should constitute a separate fund and that separate fund should be utilised to help the marginal farmer. Let there be a separate scheme drawn for them so that all the marginal farmers are given all the monetary help that is needed by them. If this is done, then the people will feel that the amount which was with the tax-evaders, smugglers, blackmarketeers and hoarders has now come to the relief of the needy people and those needy people are the marginal farmers of the country. The other problem is that of workers. One of the points suggests that the labour should be given a fair deal by giving them increased wages. Only yesterday, I had pointed out that in spite of the announcement of the Prime Minister, all the State Governments have not steps to enhance the minimum wage and here comes the need for co-ordination.

No doubt, Mr. Vice-Chairman, Sir, you know very well that labour is a concurrent subject and the Central Government has the power to enact laws with regard to labour. When we see that some of the Governments are reluctant to give a suitable wage to the workers, in that case my suggestion is, the Central Government should step in. The Central Government should itself notify a wage and that wage shall apply to every State. The problem is, what should be the wage? This is the time when a worker must get a need-based The second category is the worker. Even minimum wage. And I have said yesterday (Shri N. H. Kumbhare)

it will not be possible for a worker to get a square meal a day. What should be the wage? It will not be possible to give a higher rise; it may be done in a phased way. To start with, the Central Governniont should play a more positive role by fixing at least Rs. 6 as the wage so that a farmer, whether in the North or in the South, will get Rs. 6 per day as a minimum wage. But, in this connection, my submission is that the problem of wages is not a problem of agricultural labour alone. There are in the country lakhs of un-organised workers who are also not getting a reasonable wage rate. I can give an example of even Government Undertakings. I know of a case in the Air India. Probably, everyone of us goes to the Fombay Airport. There we see boys engaged in sweeping and cleaning the floors. They are not directly employed by the Air India. They are employed by the contractor. And how much do they get? They get only Rs. 100 a month, for 30 days work. They do not get any leave. And there is a middleman who holds the contract from the Air India. Probably, he may be taking Rs. 300; he pockets Rs. 200 and gives Rs. 100 to the worker. The problem is, when we speak of giving a fair deal to the worker, is it not the duty of the Government to ensure that a working with them-he is essentially working with the Air India, he is working under the roof of the Air India—gets a fair wage? He gets Rs. 100/-. We speak of a fair deal to the worker. In fact, the Government is supposed to be an ideal employer. Whether a worker is employed directly or through a contractor, it is the duty of the Government to ensure that a person who is working for it, whether through the contractor or somebody else, is given a fair deal. Therefore, I am saying that it is not enough to fix the wages for agricultural labour. Now the time has came when we

ward and gives him protection in the matter ci wages. If after 26 or 27 years of independence, if we cannot protect a worker from this exploitation, I think this will be treated as nothing but tall talk. Therefore, the duty of the Government is to locate where the poverty is and see what should be done to tackle it. Otherwise, it will be only speaking in the air. Let the charity begin at home Let the Government make of a declaration that whosoever is working for the Covernment, directly or indirectly, through a contractor or otherwise, will not be paid less than this wage, and this can be ensured only when national minimum wage is announced. You are only looking to one section, the agricultural labour. Yes, that also represents a substantial number. If they are given a fair deal, it will create a climate. But that is not enough. Instead of thinking in terms of agricultural labour, let me think in terms of other workers also, in terms of workers who toil and work.

Therefore, my submission and suggestion is that it is high time that we must go in for a national minimum wage. I know Mr. A.P. Sharma was very much concerned with the Railway employees when the Raifway employees went on strike. But we all said; 'no, we will not give you any increase because there are workers who do not get even half of what you get.' Then, again, the Railway employees were alleging that government were giving so much to the staff of the L.I.C. and the Reserve Bank of India. The Government itself had made an announcement at that time that it will be their policy to rationalise the wage. I think a period of one year has passed since then but the Government had not taken even a single step in that direction in spite of our suggestions that to begin with at least a fair deal may be given to those who are the lowest paid or to those who are most exploited. If you cannot ensure a fair return, this is must go in for a national minimum wage. nothing short of exploitation. Should we Let there be a will and determination on the not stop this exploitation? You can certainpart of the Government that whosoever ly stop it. But, I cannot understand why works will not be subjected to exploitation, there is lack of will in implementing this and that the Government will come for policy. So, my suggestion is that it is not

enough. Of course, the Ptime Minister her- Rs. 5 lakhs, take Rs. 5 lakhs. This is the gramme. I think we have to do much more of workers in the management of industhan that. And, then, when we speak of tries. socialism, it cannot be-as I said- a oneway traffic and it should be a two-way traffic. Those who are at the top should be brought down and those who are at the bottom should be helped to rise. It should be like that.

something more than a ceiling on urban property. I do not think that merely having a ceiling on urban property is enough. There should be a ceiling on earnings also. Social justice demands that there should be a ceiling on earnings also. To me it seems that a person is entitled to receive only the equivalent of what he gives to little extra money to make up the defliciency the society. If I render service in any in their earning. That is the whole idea. The form or in any way, I should receive only Supreme Court said that it is nothing but the equivalent of that service which I a deferred wage. It is only a wage in the render, I should not take more. But when sense that the worker does not get anybody by virtue of the fact that he is immediately but gets it after a period of born in the family of a millionaire and one year's service. Though it is termed as makes a profit of Rs. 1.000 a day, takes "bonus" it is, in fact, a wage. When you away Rs. 1.000 per day and does not pay this to the worker, it gives him some give anything to the society, that is not relief. The Supreme Court also observed social justice. What I am saying is that you should ensure not to allow anybody to take more than what he gives to the certainly adjust it in the next year's proreal socialism. If you really want to create a proper climate, you will not only have to restrict the urban property but you will also have to declare that you will not allow no profits. So, let there be a correct underanybody to take anything in excess what he gives to the society. Therefore, it appears to me that the need of the day is also to impose a ceiling on carnings. That is my suggestion. (Time bell rings)

Sir, one or two more points I want to say. Then, coming to workers' participa-I endorse and fully support the suggestion made by my colleague and friend Shri Rachaiah. Yes, it is true that employers have invested capital. Why should we not return capital to them in a phased manner when workers are willing to contribute and create a fund from which they will be able to return the capital? If it is

self has spoken about the 20-point pro- only way to secure effective participation

Then, the last point about which I would like to make a reference is bonus. 4 P.M. It is true that the industry which does not earn profit should not be compelled to pay bonus. The principle is all Therefore, what is needed is to have right but the position is entirely different. You pay a minimum bonus of 4 per cent. What does it represent? It represents only 15 days' wages. There are workers who m spite of their 8 hours hard labour do not get Rs. 75 per month. The whole idea of the payment of bonus is that the workers whose carnings are very low, should get a that in a given year even if you might not have earned that much profit, you can (Time bell rings) That will be fits. Supposing next year the management earns some profit, it can certainly make an adjustment. In other words it will not be called upon to pay bonus when there is of standing of the whole scheme of bonus and, therefore, my submission is, it will be rather harash and unjust if we take away the right of payment of bonus to workers.

With these words, Sir. I conclude.

श्री गुणानन्द टाक्र (बिहार) उप-सभाध्यक्ष मही-दय, श्री नागराज मिन जो प्रस्ताव सदन के समक्ष लाये है, उसका समर्थन करने के लिये मैं खड़ा हम्रा हं । यह हमारा ही नही बल्कि का समर्थन प्राप्त कर चुका है। चुंकि यह प्रस्ताव राष्ट्रीय नेता, भारत के प्रधान मंत्री श्रीमित इन्दिरा गांधी ने इस देश के समक्ष बीम सूत्री कार्यक्रम के रूप में दिया है जब कि मुक्क में एक प्रजीव स्थिति पैदा हो चुकी थी। उम समय चारों तरफ एक निराशा का वातावरण फैलाने की लोगों द्वारा कोणिश की गई थी, यहां तक कि हमारे लोगों ने सेना तक को भड़काने का प्रयास किया था। उस समय ऐसा लगता था कि देश में ऐसी स्थिति हो गई है कि इस देश में प्रजातंत्र टूट जायेगा। एक तरफ तो ग्रमीरों की हिफाजन की बात की जाती थी ग्रीर दूसरी तरफ गरीबो को उकसाया जाता था। इस तरह से सारे देश में कन्सूयूजन ग्रीर केग्रोम का वातावरण पैदा करके इस देश की ग्राजादी को खत्म करने की बात की जा रही थी।

उप-सभाध्यक्ष जी, मैं इस पृष्ठ-भूमि में यह निवेदन करना चाहता हूं कि पिछले दो वर्षों से इस बात की चर्चा शुरु हो चुकी थी ग्रौर एक म्रान्दोलन ने रूप ले लिया था। यह म्रान्दोलन यह था कि चने हये प्रतिनिधियों को निकाल दिया जाये स्नौर उन पर स्रविश्वाम पैदा किया जाये ग्रौर उन्हे श्रपने पदों से जबरन निकाल दिया जाये तथा उन पर ऋविश्वास पैदा किया जाये। दुमरी स्रोर जो बड़े बड़े पूंजीपित थे उनको बढावा दिया जा रहा था। तीगरी स्रोर देण में जगह जगह हडताले करायी जा रही थी। चौथी बात देश की जनता के दिल में से जनतंत्र के प्रति म्रविज्वास की भावना पैदा की जा रही थी ग्रौर उसका विश्वास उमसे हटाया जा रहा था। इस तरह का वातावरण सारे देश में भ्रौर विशेषकर राष्ट्रीय नेता श्रीमति इन्दिरा गाधी के खिलाफ द्वित वातावरण पैदा करने का प्रचार किया जा रहा था। हमारे विरोधी पार्टी के लोग न्यायालयों के निर्णयों को भी मानने के लिये तैयार नहीं थे ऐसी विषम स्थिति में हमारे देश की नेता श्रीमित इन्दिरा गान्धी ने देश के सामने यह बीस सूत्री कार्यक्रम पेश करके देश की जनता में एक नई भावना ग्रीर एक नई जाग्रित पैदा कर दी। इस कार्यक्रम को जनता के सामने पेश करके उन्होंने एक स्थायी दवा उनके सामने पेश कर दी है। ग्राज यह प्रश्न उठता है कि जो बीस सूती कार्यक्रम प्रधान मंत्री ने देश के सामने पेश किया है, इस

सदन के सामने जो यह प्रस्ताव ग्राया है, वह ग्राज देश का ग्रीर इस सदन का सर्वश्रेष्ठ प्रस्ताव है ग्रौर हम सब लोगों का यह कर्त्तव्य है कि इस कार्यक्रम को पूरे लग्न के साथ पूरा किया जाना चाहिये। श्राप यहां गरीयो के निये चिल्लाने है, देश के विकास की बात करते हैं, मजबूत हिन्दूस्तान की कल्पना करने है स्रौर प्रजातत्व की हिफाजत की बात करते हैं तो ग्राज सभी दलों को चाहिये कि अपने मतभेदो को भुला दें और श्रीमति इन्दिरा गाधी के कदम से कदम मिला कर चलें स्रौर देखें कि जो बीस-मूत्री कार्यकम है वह सचमुच कार्यान्वित हो रहा है या नहीं हो रहा है। मैं तो अपने विरोधी मिलों से निवेदन करुगा कि ब्राप गावों मे चले, कस्बों में चले, शहरों में चले ग्रौर इस कार्यक्रम को मजबती से लाग करने के लिये मरकार भ्रौर प्रधान मत्नी के हाथो को मजबत करें। जब मुल्क रहेगा, जब ब्राजादी रहेगी तब हम ब्रौर ब्राप सब रहेगे। ग्रगर मुल्क नहीं रहेगा, मुल्क कमजोर रहेगा, श्राजादी कमजोर रहेगी तो फिर हमारा, श्रापका क्या भविष्य रहेगा। इसलिये दलगत भावनात्रो को भूला कर यह जो बीस-सूत्री कार्यक्रम है, प्रमोध ग्रस्त्र है, इसका प्रयोग करें, गांवो तक जाये, झोपड़ियों तिक जाये, गरीबों से कहे, उनमें जागृति लाये, उनको भ्रागे बढाये । इससे मैं समझता हं कि हमारा भी कल्याण होगा. ग्रापका भी कल्याण होगा श्रौर इस राष्ट्र का भी कल्याण होगा।

उप-सभाध्यक्ष जी, श्राज जमीन के बटवारे की बात है। यह मुल्क गावों में बसता है। श्रापको स्मरण होगा हमारी नेता प्रधान मंत्री से एक विदेशी पत्रकार ने कहा कि स्राप मूनते है, कि वह शहर की बड़ी विरोधी हो गई है। जब गावों के विकास की बात चलती है तो कहने है कि वे शहर की विरोधो हो गई हैं स्रौर जब शहर की सफाई करवाना चाहते हैं तो कहते हैं कि शहर के विरोधी हो गये है। इस तरह का गन्दा स्रोर घटिया किस्म का प्रचार करके लोग चाहते हैं कि वस्त्रस्थिति से लोगो काध्यान मोड दे। इस मामले में बहुत हिम्मन से काम लेना होगा। प्रधान मंत्री जी ने कहा है कि इस कार्यक्रम को लागू करने के लिये हमे जो भी कुर्बानी करनी होगी उसे करने के लिये तैयार रहेगें, जो भी कठोर से कठोर सजा देने की जरूरत होगी देंगे। मै तो गाव का रहने वाला एक साधारण कार्यकर्ता हूं। गावों में घुमता हूं। पिछले 6 महीनो में दो-तीन महीने गावो में घूमने का मौका मिला है, इन्टीरियर मे जाने का मौका मिला है। जब कस्बो में, शहरों में जाकर गांवों के लोग देखते हैं कि वे लोग, जो सत्याग्रह करने के लिये जाते थे, जो म्रान्दोलन करने के लिये जाने थे, सरकारो जमीन को एनकोच किये हुये थे, जब उनके घर टुटने हैं नब गाव के लोग कहते है कि स्रब पता चल रहा है कि कौन ग्रसली चोर है। जिनके महलों से विदेशी वायरलेस सेट निकलते है उनको देख कर अब लोग समझते है कि कौन देश का ग्रसली दृश्मन है। जिनके पास गांव में पाच सौ एकड जमीन रहती बी वे लोगो से कहते थे कि हमारे पास 25 एकड़ है। ग्राज जिनके पास 500 एकड़ है कुना बिल्ली के नाम से ग्राप जैसे लोगो का भंडाफोड़ हो रहा है। मैंने कल भी प्रधान मंत्री जी से कहा कि चम्पारन की जमीन की, जहा राष्ट्रिपता महात्मा गाधी ने सत्याग्रह किया था, जाच होनी चाहिये। ग्राज वह जमीन किसके हाथ में है ? इस तरह की जांच होनी चाहिये, सारे देश में होनी चाहिये। प्रधान मंत्री चल चुकी है, आगे बढ़ चुकी है इस देश को जमाने के लिये। इस रास्ते में जो भी जायेगे जो भी प्रगति के मार्ग में बाधक बनेगे, जो जनतंत्र को बनाये रखने के प्रयास में बाधक बनेगे उनसे फैसला किया जायेगा, फिर चाहे वे देशी तत्व हो या विदेशी तत्व, इमकी चिन्ता नही की जायेगी।

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एक बात मैं अपने विरोध के मित्रो से कहुंगा। कल बहुत लोग बोले। हमें बहुत कष्ट हुग्रा, द्ख हुन्ना--एन०जी० गोरे की मैं बहुत इज्जत करता हं, वे हमारे पुराने नेता भी रहे हैं--जब देखा कि गोरे जी जनसंघ का नेतृत्व कर रहे है। मुझे बड़ी लज्जा आयी, बड़ी शर्म आयी । इसलिये कि मैं भी उस वंश से आता हूं, उसी गीव में आता हं। समाजवादी गीव मे आता हूं। आज हमारा इतना ह्वास हो गया कि समारे नेता आर एस एस स्रौर जनसंघ को नेतृत्व देने जा रहे हैं। इस से बड़ा दुर्भाग्य और क्या हो सकता है। लेकिन सभी लोगों ने कहा कि हम कोग्रापरेट करना चाहते हैं, कोग्रापरेट करने के लिये तैयार है। तो फिर कोग्रापरेशन किस बात का है।

ग्राप लिखिये प्रधान मंत्री जी को। हर स्टेट की यूनिट को ग्राप सरकुलर भेजिये ग्रौर कहिये कि प्रधान मंत्री जी, जो स्राप का यह बीस सुती कार्यक्रम है, जो एक राष्ट्रीय कार्यक्रम है, जो देश का कार्यक्रम है, हम उस को सफल बनाने के लिये हम सब ब्राप से सहयोग करना चा हते हैं ब्रौर उस के बाद देखिए कि देश का कैसे विकास होता है। इस मामले में राष्ट्रपति जी ने बहुत ग्रन्छा कहा है कि गरीबी दिटाने का काम तूरन्त ही नहीं हो सकता। उस के लिये एक रास्ता ग्रीर एक समय हमे निर्धारित करना होगा। एक कार्यक्रम निर्धारित करना होगा। गरीबी मिटाने का नारा श्रीमति इन्दिरा गांधी ने 1971 में दिया था। उस को हटाते के लिये यह एक दवा है। यह बीम सुत्री कार्यक्रम उस गरीबी रूपी बीमारी की खत्म करने के लिये एक दवा है स्रौर स्रगर इस दवा काहम ठीक से प्रयोग करे तो इस से देश का बड़ा कल्याण होगा। कुछ लोग ममझते है कि जैमा ग्रौर दूसरे कामीं मे होता था वही इस में भी होगा। लेकिन जब इस पर पिछली बार बहुस हुई थी तो स्रगस्त में मैंने कहा था कि कांग्रेस पार्टी मे बराबर प्रोग्राम्स म्राये है लेकिन उन का पार्टी के लोगो ने ही विरोध किया है इस लिये लाचारी में उन को पार्टी को तोड्न। पड़ा। उन पर छड़ी लगानी पड़ी श्रौर **अन्यासन में उन को लाना पड़। अब विरोधियों** की बात तो छोड़िये, क्योंकि बहुतो को इस में ग्रास्था नहीं है लेकिन ग्राज कांग्रेम पार्टी ने एक मत से, एक राय से अपने नेता के नेतृत्व में इस को कार्यान्वित करने के लिये इरादा कर लिया है तो ग्राज विरोधियों को भी हिम्मत के साथ ग्रागे ग्राना चाहिये। ग्रगर वह गरीबो की सेवा करना चाहते है ग्रौर हिन्दुस्तान को मजब्त बनाना चाहते है तो उन को ग्रागे ग्राना चाहिये ग्रौर हमारा साथ देना चाहिये। गुजराल साहब चले गये, लेकिन एक 21वा प्रोग्राम भी है। जो नयी अपरेंटिम योजना चालु की गयी है उस के द्वारा समाज के कमजोर <mark>श्रौर गरीब</mark> वर्गों को मदद की जायेगी ग्रौर उन को उस में प्राथमिकता मिलेगी और यह योजना दो, तीन साल से इम्प्लायड युथ्स के लिये चलायी गयी है। ग्रनइंप्लायड युथ्म के लिये सरकार कर्ज देती है उन को रिक्शा स्रादि के लिये कर्ज देती है। में सारे देश की बात ती नही करता, लेकिन बिहार

गिसानन्द ठाकर में मैने वहा के देहात के यवकों मंदेखा कि वह कुछ काम नहीं करना चाहते। वह चाहते है कि उत्पर से उत्पर ही कुछ पैसा कमा ले । मैने वहा के सैकड़ों यवको की लाकर यहां ग्रपने योजना मन्नी उस समय श्री डी०पी० धर थे ग्रीर श्री धारिया थे, उन से डिस्कशन कराया था ग्रौर उन की काफी व्यवस्था की थी। लेकिन फिर जाब मै वहा गया तो किसी ने कुछ कहा, किसी ने कुछ कहा स्त्रीर ऐसा लगा कि वह लोग खुद ही इंटरस्टेड नहीं थे। मैं मानता ह कि हमारी मशीनरी मे भी कुछ गडवड है स्रौर उस को टाइट करने की जरूरत है, तेकिन मै गजराल साहब मे निवेदन करूगा कि वह योजना मंत्री है। जो यह अपरेंटिसिशिप की ट्रेनिंग दी जाती है उस में स्नाप लोगों को तीन रूपये रोज देने हैं। एक तरफ तो ग्राप ने मिनिसम बेज में 5 रूपया रोज की मजदूरी तय की है ग्रौर दूसरी तरफ ग्रेज्येट और एमेज को तीन रूपया रोज देने है। तीन रुपये रोज मे तो कोई ग्रादमी ग्रपना पेट भी नहीं भर पायेगा। तो कम में कम मिनीमम वेज के धनुसार उन को पैमा जरूर दिया जाये। कम से कम 5 रुपया ग्राप उन को जहर दीजिये भौर जहा नहीं मिलता है वहा देखिये कि वहा क्या गडबही है, क्या डिफेक्ट है। ग्राज सवाल वीकर सेक्शन का है। भ्राज भी गरीब तबके पर हमले कम नही हो रहे है। गावो में उन के घर उजाड देना, उन की ग्राग लगा देना, उन की पिटाई करना, खास कर हरिजनों की ग्रौर गिरीजनों की. उन को परेशान करना, माइनारिटी कम्यनिटी के लोगों को दबाना ग्रीर गलन प्रचार करना, ग्राज भी यह सब हो रहा है। स्नौर जब इन्दिरा जी ने इमरजेसी के लिये कदम उठाया था तब बडी कड़ाई से काम लिए। था जिसकी वजह से गरीब लोग खुशी मनाने लगे। कहने लगे कि हमने ऐसे भी दिन देखे है जब राजे ग्रीर महारानिया शिकजों के अन्दर बंद थी और गरीब सिर ऊपर उठाये हये थे। इस दिन की भी गांधी जी ने कल्पना की होगी हमने कभी मोचा नहीं था। ग्राज वह दिन इन्दिग जी ने दिखा दिया।

योजना मंत्री जी यहां बैठे हुये हैं हमारे बडे मित्र हैं उनसे कहना चाहता हूं कि हमने एक माल के लिये इलैक्शन रोक दिया है अगर इस एक माल में भी हम इस 20 सूत्री कार्यक्रम को इम्पली-मैन्ट नहीं कर सकेगे तो हम क्या कहेंगे गरीब लोगों के पास जा कर। यह प्रश्नवाचक है। हम कहते है कि ग्राप एक साल नहीं दो साल तक इलैक्शन न कराइये गरीबो को इससे मतत्रव नहीं। उसको झडा, टोपी लेकर जलम निकालने का शौक नहीं उसे तो ग्रंपनी रोजी-रोटी से मसलब है। ग्रब मवाल जो हमारे सामने है रांव के निर्माण का मवाल है। ग्रधिक ग्रम्पताल ग्रौर स्कल खोलने का सवाल है । गरीबों की जमीन का मबाल है, सिचाई का सवाल है। योजना मबी जी मुल प्रश्न यही है इनको ग्रापको देखना है। ग्रभी चंकि राष्ट नेना ने यह कार्यक्रम दिया है स्रौर संसद से इस पर मोहरला चकी है, एक माल के इलैक्शन भी रुक रहे है इसी ग्राधार पर, ग्रगर फिर भी यह कार्यक्रम पूरा नहीं होता है तो हम उनके मामने जाकर क्या हिसाब देगे। इसलिये जसरत इस बात की है कि हम मजबूती मे प्रधान मवी जी ने राष्ट्र के मामने जो 20-मुत्री कार्यक्रम, जैमा मैने शरू में कहा कि कड़बी दवा के रूप में दिया है, गरीबों को ऊपर उठाने के लिये दिया है, नया हिन्दुस्तान बनाने के लिये दिया है इसकें राम्ते में ग्रगर बड़ी से बड़ी हम्ती भो रोड़ा श्रटकाए तो उसको उठा कर **फै**क देना चाहिये। उसे दूर किय: जाना चाहये । हर स्टेट गवर्नमैन्ट को स्राप कहिये, हर पार्टी को कहिये कि हम स्रापकी हर बात मानेंगे स्नौर स्नगर स्नाप 20-मुत्ती कार्यक्रम के खिलाफ जायेंगे तो हम वह, बर्दास्त नहीं करेंगे। ग्राप ग्रफमरों को भी कहिये कि वे इसका ग्रच्छी तरह से पालन करें ग्रौर जो नहीं करे उसको मजा दीजिये। लेकिन जो ईमानदारी से ग्रापके प्रोग्राम को लागु करना है उसको तरजीह दीजिये। उसकी पीठ थपथपाइये। नये लोगों का, नौजवानों को ग्राप विश्वास में लीजिये। जो स्कल ग्रौर कालेज से ग्राते है उनको ग्राप एक माल की ग्रेप्रेन्टिम-शिप की देनिंग दे रहे है। उनको कुछ तनख्वाह वीजिये। उनको गांव में भेजिये; उनको बताइये कि प्रधानमंत्री जी के प्रोग्राम को कैमे लाग करना है। यह एक प्रश्न है।

लास्ट में मैं कहूंगा कि राष्ट्रपति जी ने कहा है कि 1979 तक इरीगेशन के संबंध में एक ब्रायोग गठित किया जायेगा। मैं भी कोसी पीडित रहा हं। कोसी योजना बनी। योजना मंत्री बैठे है उनको मालुम है कि इस योजना पर 40 करोड के बजाये 150 करोड़ रूपये खर्च किये गये और कोसी नदी के पास रहने वाले 5 लाख लोग ग्रयनी जिन्दगी ग्रीर मौत से लड रहे है। उनके लिये बड़ा वहाना बनाया जाता है । में कहना चाहता हं कि जानबुझ कर कोसी नदी को पूर्वी तट बंध की ग्रोर लेजाया जारहा। है। जब बारिश का समय ग्राता है तो करोड़ो म्पये उस पर खर्च किये जाने है और कहा जाना है कि टेक्नीकल डिफिकल्टी है। मैं पूना गया था। जो वहा पर इजीनियर बैठे हये है मैंने उनसे कहा कि स्राप कोसी योजना दिखाइये तो इजीनियर ने बनाया कि यह इलाका नेपाल पर है । मैने उनसे कहा कि सिक्किम तो भारत मे ब्राने को तैयार है ब्रीर हम भारत की भूमि को नेपाल का हिम्पा मान रहे हैं। ग्राप को इतना भी ज्ञान नहीं है। ग्रपनी सीमा को नेपाल का बना कर या अपनी सीमा को दूसरे का बता कर म्रापने देश का भला नहीं करने वाले हैं। (Time bell rings.) लास्ट मे मै कहगा कि पिछडे क्षेत्रों के विकास के लिये प्रधान मंत्री जी ने नौ-जवानों को पढ़ने के लिये किताबे दी, नौजवानों को खाने के लिये सामान दिया । सबसे बड़ी चीज जो अनुशासन है उसको हम भूल चुके थे, छोड़ चुके थे झौर सिर्फ ग्रधिकारो की माग कर रहे थे। हम ग्रपने कर्त्तव्यों से दूर हो गये थे। इस ग्रनुशासन को हमने फिर से रिहेबिलिटेट किया है। लेकिन मै यह कहना चाहता हू कि जो पिछड़े क्षेत्र है, जैसे पूर्वी उत्तर प्रदेश ग्रीर उत्तर बिहार का इलाका है, उसकी जो दुर्दशा है 🎌 🧈

MR. DEPUTY CHAIRMAN: You have to conclude now. You have taken minutes. And according to the rules you cannot be given more than 15 minutes.

SHRI GUNANAND THAKUR: Two more minutes, Sir.

MR. DEPUTY CHAIRMAN: It is not indiscipline, and affected because at five the whole thing is this that there is another reason

more, that means that one or two speakers are affected. So you will have wind up.

SHRI GUNANAND THAKUR : Sir. please give two more minutes only.

इमिन्ये Ħ ग्रापसे यह ग्राग्रह कहमा बिहार और पर्वी कि ग्राप उनरी प्रदेश के पिछड़े क्षेत्रों के बारे में ग्रौर देश के ग्रन्य पिछडे क्षेत्रों के बारे में एक मर्वेक्षण करायें। मै चाहना ह कि इन क्षेत्रों के विकास के लिये ग्राप ग्रवा से एक रूप रेखा तैयार करें ताकि उन क्षेत्रों का विकास नेजी से हो सके । हमारी प्रधान मंत्रों जी ने खासतौर पर देश की गरीबी ग्रौर ग्रादिवासियों की ग्रोर हमारा ध्यान खीचा है। बिहार के अन्दर बहुत बड़े पैमाने के अन्दर आदि-वासी रहते है। इसी प्रकार से उडीसा, मध्य प्रदेश ग्रीर ग्रान्ध्र प्रदेश में भो ग्रादिवासी रहते है। रेडिया पर हमारे बहुत से प्रोग्राम होते है। म्रादिवासियों के बीच में प्रधान मर्वी के 20-मूती कार्यक्रम का प्रचार करने के लिये यह जरही है कि ग्रादिवासियों की भाषा में रेडियों के प्रोग्राम हो श्रीर इन प्रोग्रामो के अन्दर 20-मुत्री कार्यक्रम का समावेश हो। इन शब्दों के साथ मैं ग्रापना भाषण समाप्त करता हु।

SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra): My friend Shri Nagaraja Murthy has moved a very important Resolution. He wants, through this Resolution, that there should be some sort of a coordinating agency to see that this 20-point programme is, implemented throughout the country proper-

Sir, I have heard the speeches of Members of the Treasury Benches rapt attention, and they have again dwelt upon the problems which have caused the declaration of the emergency. have said that there was chaos, there was because of possible because you must realise that on Prime Minister and the President of India non-official days if you do not finish with- were forced to declare an emergency. But in 15 minutes, some other Member is one important point which they miss is over. If you go on taking five minutes has been given by the Prime Minister.

(Shri Krishnarao Narayan Dhulan) She said that she has declared and announced so many progressive schemes and policies but that because of the morchas, gheraos, agitations and indiscipline in the country created by the Members of the Opposition. she could not implement them. And after the declaration of emergency she put forth before the country this 20-point programme. She wanted the landless. How are those people goadministration, particularly the administration throughout the country, and the Congress workers and the Cong. And we feel that the Congress Party, as ress Members of the Legislatures to make it is to-day, is not a well-knit, organised was properly implemented with a sense of vested interests in the Congress Party ittherefore I think urgency. And that i when the hon. Member moved this Resolution, he was moving it as a sort of censure against the Government, bringing this fact to its notice that six months have elapsed after the declaration if the emergency but still there is no machinery in this country to see that this 20-point programme is being implemented.

My hon, friend Shri Sardesai referred to the way in which the 20-point programme is being implemented in Maharashtra.

They have appointed a State-level committee. In the first meeting of that State level committee. the Chief Minister of Maharashtra gave a long speech of his own and the meeting ended. In the second meeting, the same thing was repeated. District committees have not been appointed up till now and there is on machinery at the tehsil level or at the village level. So merely because sermons are given by the Chief Ministers at the State-level meetings, I do not thirk anybody in this House will come to the conplementing the 20-point programme. some committees have been Legislation has been passed in the State itself. Who will legislature asking the people to give up the surplus land? Not surplus holdings And committees have been enquire into cases where above the ceiling is And in those committees, who are members? Those who are big landlords, the village level. Who

those who have submitted applications for exemption from the ceiling, are in these committees. So how are they going to implement this thing? The vested interests which are against giving their surplus land to the landless people are members of the committees which have been appointed to enquire into surplus land holdings with a view to distributing them to Congress ing to implement it? So, Sir, there must be a will to implement this programme. it a point to see that this programme party. That is my impression. There are self. If at all they want to implement then Madam this programme, Minister and the Planning Minister also will have to see that there is some sort of a purging in the Congress Party itself. My friend referred to the fact that still there are some agencies which are coming in the way of the implementation of this programme. Sir, the opposition parties are not working at present. Nobody allowed to open his mouth to say anything against the 20-point programme or the emergency. The whole machinery of organisation is there; the Congress the whole machinery of the Government And in spite of that, in spite is there. of the calm and quiet everywhere throughout these six months after the declaration of the emergency, why has programme not been implemented pro-Why even in some States a: perly? beginning is not made? That is the question which the hon. Minister, Mr. Gujral, will have to answer. When with a sense of emergency the programme was declared, with that sense of emergency clusion that they are serious about im- it ought to have been implemented. There-Sir. fore, Sir my suggestion would be that they appointed. should make a beginning from the village know who is having the man which are with them. sitting at the top in a Government office. appointed to He will simply look into the record and surplus land then he will give his judgment. So the available. village panchayat should be made responthe sible for giving correct information from are unemployed who are given seasonal employment, who there. Unless and until factories are locatare having surplus land with them—all this ed in villages, employed villages will not only come from the information can lower level The lowest Government machinery at the village level abolition of bonded labour will be achievthe patwari is the most corrupt officer, if ed only on paper. he is called an officer. He is at the lowest rung of the Government hierarchy and he will always side with the vested the poor in villages, and houses are being interests. So the village panchayat should crected for them. It is interesting to be made responsible; particularly the class know how many houses are being erected which is badly in need of land—the landhungry class, that is, the Scheduled Caste for the poor people. Will these houses be and the Scheduled represented in the village panchayat and they should be made responsible for supplying this information to the Government machinery.

How many people are unemployed in the villages and what are we going to do to them? It is said that bonded labour is being abolished. Their shackle is removed because of emergency. But is there any alternative employment available in the racy which is having a hand in the implevillages for those who have been freed mentation of these from bonded labour? First, there should doing this sort of thing. So, the Governbe a proper machinery to look into whether ment should take note of this thing. Otherbonded labour is completely from the face of the country. Then there waste and the whole labour will be wasted should be a list prepared of those who are and again there will be an atmosphere of freed from this bad custom and such people frustration. should be given alternative employment 1 elsewhere. After 27 years of independence, there is no record of those unem- upon is the question of bringing down the ployed in villages. No statistics have been prices. Sir, there is a clear-cut disparity prepared. Therefore, a list of those people which is visible in the country. The freed from bonded labour should be pre-Government, during the period of this pared. A bill on this subject is coming emergency, is not touching the big people up. There a provision has been made that or the big money bags or the industriathe District Magistrate will, as far as pos- lists. On the contrary, they are being sible, try to rehabilitate those freed from given all the concessions. I do not know this evil custom. gives the District enough scope to say that could has been done. This is how promoving into backward and

in the villages, who are partially employed, areas, though they are being asked to go get any job there. So, factories should officer of the be started in undeveloped areas. Otherwise

> It is said that house sites are given toand what tyes of houses are being erected Tribes—should be there this time next year? People are given 13 poles and huts are built with mud walls and tiles are put on the roof. These poles are dug into the ground upto half foot depth. They cannot naturally withstand rains.

> > This type of houses are being erected in the village side. So, this is nothing but a joke played on the poor people. This should be completely stopped. The bureaucprogrammes is also abolished wise the whole money will become

The last point that I would like to touch This phrase "as far as why. There are other productive forces Magistrate also in the country. The villagers are whatever he there who put in their labour, their sweat and their blood for greater production and grammes are being implemented. Those if there is a bumper crop and if there is people freed from this custom should be more production, then the prices crash given employment in factories in that par- down to such a level that these people ticular district. But the factories are not find it difficult to sell their produce at a undeveloped profit and find it difficult to continue the

[Shri Krishnarao Narayan Dhulap] agricultural operations during the coming level. Sometimes these programmes are in year. Therefore, it must be realised that the hands of the officers also, So, in order this angle is there. I do not say that the to co-ordinate the work of implementation Government is having an animus towards at these various levels, there should be a the village people or the agriculturists or that they are having some favourable at-implementation of most of the items in titude towards the industrialists. But they should take note of this situation when they want to bring down the prices. They must not forget that the peasantry in this country is the most important group and to see how far in this State or that State once the peasantry is crushed, then the the programme has been implemented and whole nation will get crushed.

With these words, I support this Resolution.

SHRI IRENGBAM TOMPOK SINGH (Manipur): Sir, I also rise to support this Resolution. This Resolution is also very important. Some Members from both sides of the House have dwelt on the 20-point economic programme and there are no two opinions about the importance and utility of this programme and the need of the hour is how to implement this programme. The crux of the problem is how to implement this programme effectively and purposefully. For implementing this programme effectively and purposefully, there should be a co-ordiniating agenc. and there should be a central co-ordinating agency. Sir, I do not want to deal with the 20-point programme because most of the Members have already dealt with it. In this programme, some of the items are in the hands of the Central Government and some are in the hands of the State Governments. But the important question at the moment is how to involve Members of Parliament in the implementation of this programme. The AICC has also given some instructions or guidelines and has issued a circular to the member belonging to the Congress Party to involve themselves in the implementation of this programme. But, you see, there are the State Governments and there are Ministries at the Centre and State and the implementation of this programme is to be done at various levels at the village level,

there is the district level and State co-ordinating agency through which the this programme should normally be the concern of the State Governments. how to co-ordinate? How to have a Central agency to couduct a thorough examination how much is to be done and so on. This is the real problem before us. In National Development Council discussions used to take place and the Chief Ministers of the States used to come and Plan discussions were held either at the end of the year or at the beginning of the year. Officers used to come and the Ministers used to come and they used to discuss here in Delhi. If we are sincere I would like to see that we can have some agency for the collection of data and information for the Central Government and it may give directions to the State Chief Ministers also. But, in the case of the Members of Parof both the Houses, liament, Members they are in the dark and they do not know how far in a particular State this 20-point been implemented and programme has how many of 20-points are the direct concern of the State Governments and how many of them are taken up on a toppriority basis at the Centre and State. Some States may take up some programmes on top priority and some other States may take up some other points on a priority basis. Therefore, there should be an agency to give directions. To my mind, therefore, the operative part of this Resolution is for the creation of a Central co-ordinating agency. Now, what will be the co-ordinating agency? We have to see whether it can be like the PAC or the Estimates Committee or some such Committee Parliament We have to see what is the purpose and what is the function of the agency for co-ordination. That sort committee will not be possible at the moment. And at the same time this

has become a national programme. There much about the Centre, because I am a doubt about it. There are no new man in the Centre. two opinions about that. time, during this emergency the Govern-times he is listening more to bureaucrats ment and the Prime Minister is very rather than listening to his old colleagues keen to implement this programme. There- who happened to be his comrade-in-arms Government, through you, Sir, particularly others. This is an irony of fate in India. to the Planning Minister, is that at least we should have a national committee to look into the matter deeply and effectively important. It may be a small or big. Reas to how to implement this programme. Chief Ministers or Ministers may be nominated and some Members of Parliament may also be nominated. There may be a central agency, a coordinating agency. We may discuss the problems. Sir, some problems may not be common to all States. Take, for instance, bonded labour. I came to know of it in the 20-point programme Bonded labour is never known to our part of the country. Some programme may be paramount in some State, and the same may not be applicable to some other States The Prime Minister has also said that this 20-point programme is not an end in itself.

As far as the implementation is concerned, the Chief Minister of the State has of Parliament who draw Rs. 51 per day as a vital role to play, because he is at the head of the administration in the State. But the Chief Minister alone will not do it. At the same time, bureaucrats are there. How far are bureaucrats this programme? They also need reorientation course. Not only that, we have to-involve people at the village level, at the serve in different district level and every other level where States. After the emergency, Rs. 500 have masses are there, because this programme been increased in the name of secretarial is meant for the masses. Therefore, we have allowance. Even Members of Parliament to compile all these reports up to date. having this as their only avocation and After compilation of these reports regarding whose income is not supplemented by other come, and sometimes it is an irony in Indian he will remain politics, in the so-called democratic system. Jairamdas

At the same our colleagues becomes a Minister, somemy humble submission to the in the struggle of economic, political or

Therefore, to have an agency is very ports collected from different States should The Prime Minister may be the Chairman. be examined by that agency and should be placed before both the Houses of Parliament. Only then will we in a position to have discussions in an effective manner, otherwise this programme would be just like 'mantras' or slogans Some Members. and even some Chief Ministers-I will not quote names-said that this is just like the Gita.....Lord Krishna speaking to Ariuna, and so on. If these things are correctly implemented, that will be in the best interests of the common people.

I will not deal with all the programmes because it will take valuable time of the House I will finish within a minute. We are thinking about wages. The Members their wage are also wage earners. lives sacrificed their at the altar national movement. Now he is also a careerist are more than the people who are committed to ready to sacrifice for the country. country is free and the nationalist people in different walks of life capacities in different land, regarding handlooms, etc., when it sources, their condition is not good. If a comes to implementation actually there will person joints an Assembly at a young age, be certain difficulties. Vested interests will then even after serving for 4 or 5 terms, age. poor in old Daulatram is our Member. For example, even after 27 years of inde- When I was in the 5th Standard, he was pendence, we are depanding so much on our the Governor of Assam. He is a colleague bureaucrats. 'Bureaucrats' is not a bad term. of ours now. Therefore, even the Members They are civil servants. I do not know of Parliament should be given pensions. If

[Shri Irengbam Tompok Singh] previlaged M.P. those who happen to serve is according to the need of the time. Sir, the country's cause are suffering, what will he has pointed out the anomalies that arise be the condition of the common man? at There may be 20 points or 40 points or 100 20-Point points programmes but they must be taken- very good picture of the anomalies that up phase by phase. The life of the villagers crop up. So, it is very essential that to or those who are unemployed or landless deal with those anomalies and to do away or are having fixed incomes is very mise-the reverse effects of those things of the rable. For example, some of our friends hardship to certain parties, there should referred to minimum wages of this section be proper co-ordination so that all those or that section. divide and rule amongst ourselves. Amongst addition to anomalies, there are other very the fixed income group, let us take from important aspects of the 20-Point Prog-Rashtrapati Ji and come down to a peon, ramme and those also need to be dealt A peon has to maintain his family. He with. needs a hut, a bicycle, square meals and clothing. He has to educate his children. I won't say regarding the income gap. But at least some minimum wage or minimum shape of distribution system in the counsalary should be given to all. We should see to it. We are talking all the time about people who remain unemployed. We are talking all the time about landless labourers and agriculturists. We talk about distribution of land all the time. It is not easy to distribute land like that. Land belongs to those people who are privileged. Therefore, while taking up these things, should have a national co-ordination committee with the Prime Minister at the top. The State Chief Ministers and Members of Parliament should be in it.

And we may examine thoroughly as to how many out of this Programme should be on top priority basis in a particular State. A programme which is applicable to one State may not be applicable to other States. India is a vast country, the culture differs from one State to the other, the tradition differs from one State to the other. Therefore, in order to see to all these things, within this year, i.e. 1976 before it is too late, we should form a central co-ordinating agency. Only through that agency will we be in a position to open up our eye and see how many programmes are implemented.

Thank you, Sir.

JAGAN NATH BHARDWAJ (Himachal Pradesh): Mr. Deputy Chairman, Sir, the Resolution moved by my ticipation in management.

hon, friend is really very important the time of implementation of the Programme. He has given Why should we try to matters could be properly dealt with.

> Sir, take, tor 'example, distribution' of commodities. No doubt, there is But that system is required to try. improved upon very elaborately. This requires proper thinking and proper planning. To do this sort of a technical work or what you call a very complicated work, it is also essential that there should some experienced people, people having full knowledge as to how this thing should be carried out. Then only we can be perfect in the implementation of the Point Programme. For example, in distribution system we want the involvement of co-operative societies. Now, the co-operative societies themselves are not properly planned, then the result will be a very reverse type of thing. So, the first requirement of the time is that we should make a list of important essential commodities which are basically needed. Then there should be a price system. Perhaps, in today's List of Business, there is a Resolution moved by my friend, Mr. V. B. Raju. There, he has pointed that there can be a differentiation between the prices of rural commodities dustrial commodities. So, a balance between these items is very essential. So, to think about all these matters, it is very necessary to have a machinery or a coordinating body.

Sir, another point is the workers' par-The Labour

Ministry has drawn up a scheme for just a tamasha. participation in the manage- Everybody knows that when ment. But how to implement it? There falls from above it comes to the ground. is no willing co-operation from the side But it was Newton who codified this law employers to implement it. Now, there is the question of bonus. In the matter of bonus, there is one difficulty that the workers have no say in the matter of preparation of balance-sheets. If the worker has some say in the matter of making purchases or making adjustments and appropriations, etc. then there is no difficulty, and the workers will know themselves that this is the profit they make. The attitude of the workers is well-known; they are very co-operative. They understand the requirements of the nation. They are very liberal. They themselves good in their attitude. But the difficulty is, they feel that they have no say in the matter of calculating the bonus. condition is that bonus will be available subject to profits. It should be there. It is a national policy. And we must cooperate, and we have been co-operating.

The workers should co-operate at stages.

But, it is very desirable to understand their heart and see how they feel how they think about these things. So, for this purpose if there is a joint management allowed system and workers are management committees and have a right and privilege to check up the balancesheets and calculate profits, what is the harm in giving bonus subject to the condition that there are profits? These are the basic points which make it essential that there should be a co-ordinating agency or body, as my friend has demanded. Such a body should not only be at the Central level but in the States also. There should be such bodies because this is a serious step that our Prime Minister has taken. My friend has said : well, this is

This is not a tamasha. of gravitation. Newton was a great scientist and this law is the result of his thinking. Take, for instance, Aryabhatta; this is the projection of thoughts that Newton gave. So, our Prime Minister has given a similar thing and this is not a tamasha. She has pinpointed that this is the thing which is essential for poor people. smelt the pulse of the poor people and she has brought to the notice of the public, the Government and the leaders that they will have to concentrate on these things. So, though this is a new thing, this is just like the action of Newton who pinpointed the ordinary thing which became basis of so much development on earth that we cannot forget it. Same is the case with the programme given to us by Prime Minister. There are not ordinary things. We are very serious and Prime Minister is very serious and Government is serious. Our Government has owned this programme. This is not the weakness of the Government that she has brought out. But the thing is whatever we have done requires improvement. If we make improvements, it will be more and more useful to the people. Therefore, keeping all these things view, I think, this Resolution deserves very careful consideration. I, therefore, fully support it and with this I sit down.

Thank you.

MR. DEPUTY CHAIRMAN: House stands adjourned till 11 00 A.M. on Monday, the 12th January, 1976.

> The House then adjourned at five of the clock till eleven of the clock on Monday, the 12th January, 1976.